Annex III: Information About the Director/ MD/ CEO (cf. Paragraph 21.1 of these Directions)

Name of ARC:

Sr. No.	Particulars	Information/ details
1.	Name of the candidate (proposed appointee)	
2.	Proposed designation/ Type of directorship	
	[Such as Whole-time Director/ Managing Director/ Chief	
	Executive Officer/ Non-executive Director (sponsor/non-sponsor), Independent Director, Nominee Director, etc.	
	(to be clearly specified)]	
3.	Nationality & Passport No.	
4.	Date of Birth (DD/MM/YYYY)	
5.	Address, e-mail ID and phone/mobile number	
6.	Permanent Account Number (PAN)	PAN:
	Details of income tax returns filed during the last 3 years	Date of filing Amount of tax paid (₹)
7.	Director Identification Number (DIN) and current	
	status thereof	
8.	Educational/ Professional qualifications	
9.	Line of Business or Vocation/ Profession (A brief write-up detailing the relevant knowledge and professional experience of the candidate)	
10.	Details of bank accounts of the candidate across	Bank Type A/c Number
	all jurisdictions	Name of A/c
	(Please mention details of all accounts such as savings, current, loans and advances, etc.)	
	·	
11.	Equity shareholding ²¹ , if any, of the candidate in	
	the applicant ARC:	
	(i) Number of shares (ii) Face value of shares	
	(iii) Percentage to total paid-up share capital of the ARC	
12.	Whether the candidate is a nominee of or related/associated with any of the sponsor/s? If yes, details thereof.	

²¹ Please also include details of preference shares, compulsorily convertible debentures, etc., if any, separately.

	List of relatives ²² of the candidate, who are
_	
	connected with the ARC (if any), and nature of
s	such connection
14. P	Present and past ²³ occupations (other than
th	hose covered at Sr. No. 15)
_	Designation/Role, Name and address of the
	organisation, Employee ID, Tenure (from-to), Name of he regulator (if regulated by a financial sector regulator
	n India or abroad)]
	Names of banks, financial institutions (including
	NBFCs/ ARCs) and other entities in which the
	candidate has been chairman / managing
	director / director / chief executive officer, etc.
1	Name and address of the organisation and its line of
	activity, Position held, Tenure (from-to), Name of the
I I	regulator (if regulated by a financial sector regulator in
li	India or abroad)]
16. L	ist of entities in which the candidate is
С	considered as interested ²⁴ or holding substantial
ir	nterest ²⁵ and its regulator
17. V	Whether the candidate or the entities listed at
(15) and (16) above are or have in the past been
ir	n default ²⁶ in respect of any credit facilities
(f	fund/ non-fund-based) obtained from banks/
fi	inancial institutions
[1:	If yes, please furnish full details such as name of the
le	ender (including the branch name), type of facility,
1 -	period and quantum of default, etc. and present status
	hereof]
	Whether the person is a member of any
l -	professional association/ body.
	f yes, details of disciplinary action against him/
	ner, if any, commenced, pending or resulting in
	conviction in the past, or whether he/ she has
	peen banned from any profession/ occupation at
	any time.
	Details of civil or criminal prosecution (including
	under Section 138 (1) of the Negotiable
Ir	nstruments Act, 1881), if any, against the

²² Refer to Section 2(77) of the Companies Act, 2013.

²³ At least during the last 10 years

²⁴ Refer to Section 184 of the Companies Act, 2013.

²⁵ Substantial interest means the beneficial interest held by an individual or his/her spouse or minor child, whether singly or taken together, in the shares of a company/ capital of a firm, the aggregate amount paid-up on which exceeds ten percent of the paid-up share capital of the company or total capital subscribed by all the partners of a partnership firm.

²⁶ 'Default' means that the concerned facility has/had been classified as a non-performing asset by the bank/FI.

	candidate and/ or against any of the entities	
	listed in (15) and (16) above initiated, pending or	
	resulting in conviction in the past for violation of	
20	economic laws/ regulations.	
20.	If the candidate has indulged in any breach of AML/CFT guidelines at any time, details thereof.	
21.	Whether the candidate attracts any of the	
∠ 1.	disqualification envisaged under the Section	
	164 of the Companies Act, 2013?	
	If yes, please give details thereof.	
22.	(a) If convicted by a criminal court of an offence	
	involving moral turpitude, details thereof.	
	(b) If convicted by any other court of law, details	
	thereof along with outcome of such	
	proceedings.	
23.	If the candidate or any of the entities listed at	
	(15) and (16) above has been subject to any	
	investigation or vigilance/ disciplinary enquiry by	
	any of the previous employers or government	
	departments or agencies, details thereof along	
	with outcome of such proceedings.	
24.	If the candidate or the entities listed at (15) and	
	(16) above have at any time been found guilty of	
	violation of rules/ legislative requirements by	
	customs/ excise/ income tax/ foreign exchange/	
	other revenue authorities/ investigative	
	agencies (including issuance of show cause	
	notice), details thereof.	
25.	If reprimanded, censured, restricted,	
	suspended, barred, enjoined, or otherwise	
	sanctioned by any regulator such as RBI, SEBI,	
	IRDAI, PFRDA, MCA, professional	
	organisations, government agencies or court	
	because of professional conduct or activities,	
	the details thereof ²⁷ .	
26.	If the candidate is a professional (such as a	
	chartered accountant, an advocate, etc.) and is	
	undertaking or has undertaken professional	
	work in any ARC, please provide the details	
	(including the name of the ARC and the period	
	of association)	

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²⁷ Though it shall not be necessary for a candidate to mention herein about the orders and findings which have been later on reversed/ set aside in toto, it would be necessary to make a mention of the same in case the reversal / setting aside is on technical reasons like limitation or lack of jurisdiction, and not on merit. If the order is temporarily stayed and the appeal proceedings are pending, the same should also be mentioned.

27. Whether the candidate has been declared a				
wilful defaulter at any time in the last five years				
by any bank. If yes, details and present status				
thereof.				
28. Whether the number of directorship held by the				
candidate exceeds the limits prescribed under				
Section 165 of the Companies Act, 2013/SEBI's				
(Listing Obligations and Disclosure				
Requirements) Regulations, 2015 (as				
applicable).				
29. Any other information considered relevant for				
assessing the person as 'fit and proper'.				
Declaration by the proposed appointee				
1. I confirm that I am not associated with any unincorporated body which is accepting public deposits.				
2. I confirm that I am not associated with any company, the application for Certificate of Registration				
(CoR) of which has been rejected by the Reserve	Bank of India, National Housing Bank or any			
other financial sec	tor regulator.			
Undertaking by the prop				
1. I confirm that the above information is, to the best of				
2. I undertake to keep the Company fully informed, as s				
after submission of this application or after my appo				
provided herei				
3. I also undertake to execute a 'Deed o	of Covenant´ with the Company.			
Disco				
Place:	Cimpature of the proposed consists			
Date: Signature of the proposed appointee				
Submission of Nomination and Remuneration Committee (NRC)				
Confirmation that necessary due diligence in respect of				
the proposed appointee has been carried out by the NRC.				
Remarks of the NRC about having satisfied itself that				
the information provided herein is true and complete.				
Place:	Signature of Chair of the NRC			
Date:	Name:			
Dale.	ivailie.			

Duly filled in form must be signed by the candidate (proposed appointee) and countersigned by the chairperson of the Nomination and Remuneration Committee of the ARC.